

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**75/241-242/ND/2019**

**CORAM:**

**PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
31.05.2019.**

**NAME OF THE COMPANY: M/s. Amanpreet Singh BAWA V/s. M/s.  
Satar Logistics Pvt. Ltd. & Anr.**

**SECTION OF THE COMPANIES ACT: 241-242**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

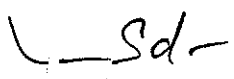
**Present:** Mr. Himanshu Harbola and Mr. Ketan Madan, Advocates for the  
Petitioner.

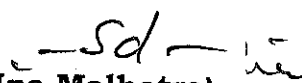
**ORDER**

Ld. Counsel for the petitioner prays for interim directions to Respondent no. 2 to cooperate and carry out statutory compliances. There are only 2 Directors in the company, for want of cooperation from R-2, various statutory compliances cannot be made.

Respondents have entered his appearance. Let reply be filed within 1 week. R-2 is directed to cooperate. In case he fails to do so, without cogent reasons which shall be communicated in writing, it will also be open to this Bench to appoint an independent Director.

To come up on 9<sup>th</sup> July, 2019.

  
**(Dr. V.K. Subburaj)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**